



The Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005

Act 34 of 2005

Keyword(s):
FRBM

Amendments appended: 7 of 2010, 8 of 2011, 12 of 2020, 22 of 2020, 34 of 2020, 29 of 2021

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THE ANDHRA PRADESH FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005

ACT NO. 34 OF 2005

ARRANGEMENT OF SECTIONS

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THE ANDHRA PRADESH FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005

ACT NO. 34 OF 2005

[27th October, 2005]

AN ACT TO PROVIDE FOR THE RESPONSIBILITY OF THE STATE GOVERNMENT TO ENSURE PRUDENCE IN FISCAL MANAGEMENT AND FISCAL STABILITY BY PROGRESSIVE ELIMINATION OF REVENUE DEFICIT, REDUCTION IN FISCAL DEFICIT, PRUDENT DEBT MANAGEMENT CONSISTENT WITH FISCAL SUSTAINABILITY, GREATER TRANSPARENCY IN FISCAL OPERATIONS OF THE GOVERNMENT AND CONDUCT OF FISCAL POLICY IN A MEDIUM TERM FRAMEWORK AND MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth Year of the Republic of India as follows:

1. Short title and commencement - (1) This Act may be called the Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005.

(2) It shall be deemed to have come into force with effect on and from the 3rd June, 2005.

2. Definitions - In this Act, unless the context otherwise requires,-

(a) "budget" means the annual financial statement laid before the House or Houses of the State Legislature under Article 202 of the Constitution;

(b) "current year" means the financial year preceding the ensuing year;

(c) "ensuing year" means the financial year for which the budget is being presented;

(d) "financial year" means the year beginning on the 1st April and ending on 31st March next following;

(e) "GSDP" means Gross State Domestic Product at current market prices;

(f) "fiscal deficit" is the excess of aggregate disbursements (net of debt repayments) over revenue receipts, recovery of loans and non-debt capital receipts;

(g) "fiscal indicators" are such indicators as may be prescribed for evaluation of the fiscal position of the State Government;

(h) "fiscal targets" are the numerical ceilings and proportions to total revenue receipts (TRR) or GSDP for the fiscal indicators;

(i) "prescribed" means prescribed by the rules made under this Act;

(j) "previous year" means the year preceding the current year;

(k) "revenue deficit" means the difference between revenue expenditure and total revenue receipts (TRR);

Explanation - 'Total revenue receipts' (TRR) includes State's own revenue receipts (both tax and non-tax) and current transfers from the Centre (comprising grants and State's share of Central taxes).

¹ [(ka) "stage-1 sanctions" means, the administrative approval accorded for the following items which will help in preparation of detailed project reports,-

(i) Detailed investigation;

¹ . The clause (ka) inserted by the Act No. 3 of 2014 Section 2 (w.e.f 17.02.2014)

(ii) Preparation of EIA and EMP reports, R&R plan, forest clearance etc.,

(iii) Preparation of detailed designs/drawings;

(iv) Obtaining of necessary clearances;

(v) Acquisition of minimum lands required;

(vi) Completion of R&R and EMP etc.,;

(vii) Shifting of utilities for R&B Works;]

(l) "total liabilities" means the liabilities under the Consolidated Fund of the State and the Public Account of the State and shall also include borrowings by the public sector undertakings and the special purpose vehicles and other equivalent instruments including guarantees where the principal and/ or interest are to be serviced out of the State budgets.

3. Fiscal Management Objectives - The State Government shall, -

(a) take appropriate measures to eliminate the revenue deficit and thereafter build up adequate revenue surplus and contain the fiscal deficit at a sustainable level, and utilize such surplus for discharging the liabilities in excess of the assets or for funding capital expenditure;

(b) pursue policies to raise non-tax revenue with due regard to cost recovery and equity; and

(c) lay down norms for prioritisation of capital expenditure, and pursue expenditure policies that would provide impetus for economic growth, poverty reduction and improvement in human welfare.

4. Fiscal Management Principles - The State Government shall be guided by the following fiscal management principles, namely;-

(a) transparency in setting the fiscal policy objective, the implementation of public policy and the publication of fiscal information so as to enable the public to scrutinise the conduct of fiscal policy and the state of public finances;

(b) stability and predictability in fiscal policy making process and in the way fiscal policy impacts the economy;

(c) responsibility in the management of public finances, including integrity in budget formulation;

(d) fairness to ensure that policy decisions of the State Government have due regard to their financial implications on future generations; and

(e) efficiency in the design and implementation of the fiscal policy and in managing the assets and liabilities of the public sector balance sheet.

5. Fiscal Policy Statements to be laid before the Legislature - The State Government shall in each financial year lay before the House/Houses of the Legislature, the following statements of fiscal policy along with the budget, namely:-

(a) the Macroeconomic Framework Statement;

(b) the Medium Term Fiscal Policy Statement; and

(c) the Fiscal Policy Strategy Statement.

¹[(d) the statement on the number of employees in Government, Public Sector Undertakings and aided institutions and expenditure of State Government towards salaries and pensions.]

6. Macro-economic Framework Statement - The Macroeconomic Framework Statement, in such form as may be prescribed, shall contain an overview of the State economy, an analysis of growth and sectoral composition of GSDP, an assessment related to State Government finances and future prospects.

7. Medium Term Fiscal Policy Statement - (1) The Medium Term Fiscal Policy Statement shall set forth in such form as may be prescribed the fiscal management objectives of the State Government and three-year rolling targets for the prescribed fiscal indicators with clear enunciation of the underlying assumptions.

(2) In particular and without prejudice to the provisions contained in sub-section (1), the Medium Term Fiscal Policy Statement shall include the various assumptions behind the fiscal indicators and an assessment of sustainability relating to,-

- (i) the balance between revenue receipts and revenue expenditure;
- (ii) the use of capital receipts including borrowings for generating productive assets;
- (iii) the estimated yearly pension liabilities worked out on actuarial basis for the next ten years.

Provided that in case it is not possible to calculate the pension liabilities on actuarial basis during the period of first three years after the coming into force of this Act, the State Government may, during that period, estimate the pension liabilities by making forecasts on the basis of trend growth rates.

8. Fiscal Policy Strategy Statement - The Fiscal Policy Strategy Statement shall be in such form as may be prescribed and shall contain, inter alia,-

- (i) the fiscal policies of the State Government for the ensuing year relating to taxation, expenditure, borrowings and other liabilities (including borrowings by Public Sector Undertakings and Special Purpose Vehicle and other equivalent instruments where liability for repayment is on the State Government), lending, investments, other contingent liabilities, user charges on public goods/utilities and description of other activities, such as guarantees and activities of Public Sector Undertakings which have potential budgetary implications;
- (ii) the strategic priorities of the State Government in the fiscal area for the ensuing year;
- (iii) the key fiscal measures and the rationale for any major deviation in fiscal measures pertaining to taxation, subsidy, expenditure, borrowings and user charges on public goods/utilities; and
- (iv) an evaluation of the current policies of the State Government *vis-a-vis* the fiscal management principles set out in section 4, the fiscal objectives set out in the Medium-Term Fiscal Policy Statement in sub-section (1) of section 7 and fiscal targets set out in section 9.

¹ . The clause (d) added by the Act No. 15 of 2006, Section 2

9. Fiscal Targets - (1) The State Government may prescribe such targets as may be deemed necessary for giving effect to the fiscal management objectives.

(2) In particular, and without prejudice to the generality of the foregoing provisions, the State Government shall,-

(a) reduce revenue deficit by an amount equivalent to at least 0.32 percentage point of GSDP in each financial year, beginning from the 1st day of April 2005, so as to eliminate it by 31st March 2009 and generate revenue surplus thereafter;

¹[Provided that for the financial years from 2015-16 to 2019-20, the Revenue Deficit shall not be more than 2.5 % of GSDP including onetime additional borrowing of Rs. 2,534 crore permitted by Government of India for the year 2019-20.

Provided further that for the financial year ending March 2021, the Revenue Deficit shall be contained within 4.5% of GSDP and reduced progressively thereafter.".]

²(b) reduce fiscal deficit by an amount equivalent to atleast 0.25 percentage point of Gross State Domestic Product in each financial year beginning from the 1st day of April, 2005, so as to bring it down to not more than 3 percent; subject to the fiscal deficit limits fixed by the Government of India from time to time.

Provided that for the financial year ending March, 2009 the fiscal deficit shall not be more than 3.5 percent of G.S.D.P and for the financial year ending March, 2010 the fiscal deficit shall not be more than 4 percent of G.S.D.P.]

³[Provided further that for the financial years from 2015-16 to 2020-21, the Fiscal Deficit shall not be more than 5 % of GSDP, including onetime additional borrowing of Rs. 2,534 crore permitted by Government of India for the year 2019-20 and including 2% of GSDP additional borrowing permitted by Government of India for FY 2020-21 in the wake of Covid-19 pandemic, and sought to be progressively reduced thereafter.]

(c) ensure within a period of five years, beginning from the initial financial year on the 1st day of April 2005, and ending on the 31st day of March 2010, that the outstanding total liabilities do not exceed 35 per cent of the estimated GSDP for that year;

⁴[(cc) ensure within the subsequent period of five years, beginning from the financial year on the 1st day of April, 2010, and ending on the 31st day of March, 2015, that the total outstanding liabilities do not exceed 27.6 percent of the GSDP, as prescribed by the Government of India in pursuance of the recommendations of Thirteenth Finance Commission, year wise as follows:

for the financial year 2010-11	30.3 percent of GSDP
for the financial year 2011-12	29.6 percent of GSDP
for the financial year 2012-13	28.9 percent of GSDP
for the financial year 2013-14	28.2 percent of GSDP
for the financial year 2014-15	27.6 percent of GSDP]

¹ . Added by Act No.34 of 2020, s.2

² . The clause (b) and the proviso substituted by the Act No. 7 of 2010 Section 2.

³ . Added by Act No.34 of 2020, s.2

⁴ . The Clause (cc) inserted by the Act No.8 of 2011 Section 2.

¹[(ccc) ensure that for the financial years from 2015-16 to 2020-21, the outstanding total liabilities do not exceed 35 per cent of the estimated GSDP and maintain thereafter, including onetime additional borrowing of Rs. 2,534 crore permitted by Government of India for the year 2019-20 and 2% of GSDP additional borrowing permitted by Government of India for FY 2020-21 in the wake of Covid-19 pandemic.".]

(d) limit the amount of annual incremental risk weighted guarantees to 90 per cent of the TRR in the year preceding the current year:

Provided that revenue deficit and fiscal deficit may exceed the limits specified under this section due to ground or grounds of unforeseen demands on the finances of the State Government arising out of internal disturbance or natural calamity or such other exceptional grounds as the State Government may specify:

Provided further that a statement in respect of the ground or grounds specified in the first proviso shall be placed before the House or Houses of the Legislature, as soon as maybe, after such deficit amount exceeds the aforesaid targets.

10. Measures for Fiscal Transparency - (1) The State Government shall take suitable measures to ensure greater transparency in its fiscal operations in the public interest and minimise as far as practicable, secrecy in the preparation of the budget.

(2) In particular, and without prejudice to the generality of the foregoing provisions, the State Government shall, at the time of presentation of the budget, make disclosures on the following, along with detailed information in such forms as may be prescribed,-

(a) the significant changes in the accounting standards, policies and practices affecting or likely to affect the computation of fiscal indicators;

(b) details of borrowings by way of Ways and Means Advances/ Overdraft availed of from the Reserve Bank of India.

(3) Whenever the State Government undertakes to unconditionally and substantially repay the principal amount and/ or pay the interest of any separate legal entity, it has to reflect such liability as the borrowings of the State.

11. Measures to enforce compliance - (1) The Minister-in-Charge of the Department of Finance (hereinafter referred to as Minister of Finance) shall review, every quarter, the trends in receipts and expenditure in relation to the budget estimates and place before the House or Houses of the Legislature, the outcome of such reviews.

(2) Whenever there is either shortfall in revenue or excess of expenditure over the intra-year targets mentioned in the Fiscal Policy Strategy Statement or the rules made under this Act, the State Government shall take appropriate measures for increasing revenue and/or for reducing the expenditure, including curtailment of the sums authorised to be paid and applied from out of the Consolidated Fund of the State.

Provided that nothing in this sub-section shall apply to the expenditure charged on the Consolidated Fund of the State under clause (3) of article 202 of the Constitution or any other expenditure, which is required to be incurred under any agreement or contract, which cannot be postponed or curtailed.

¹ The clause (ccc) inserted by Act No. 34 of 2020 Section 2.

(3) (a) Except as provided under this Act, no deviation in meeting the obligations cast on the State Government under this Act shall be permissible without approval of Legislature:

(b) Where owing to unforeseen circumstances, any deviations is made in meeting the obligations cast on the State Government under this Act, the Minister of Finance shall make a statement in the House or Houses of Legislature explaining, -

(i) any deviation in meeting the obligations cast on the State Government under this Act;

(ii) whether such deviation is substantial and relates to the actual or the potential budgetary outcomes; and

(iii) the remedial measures the State Government proposes to take.

(4) Any measure proposed in the course of the financial year, which may lead to an increase in revenue deficit, either through increased expenditure or loss of revenue, shall be accompanied by a statement of remedial measures, proposed to neutralise such increase or loss and such statement shall be placed before the House/Houses of Legislature.

(5) The State Government may set up an agency independent of the State Government to review periodically the compliance of the provisions of this Act and table such reviews in the House or Houses of the State Legislature.

¹[(6-A) The total value of capital works sanctioned, other than Stage-1 sanctions, by any Department in a financial year under the appropriate Head of Account shall be such that,-

(i) the cumulative value of sanctioned works including spill over commitments shall not exceed three times of budget estimate for the corresponding Head of Account for that year; and

(ii) the total value of works scheduled to be executed as per contractual requirements; in that year including spill over commitments shall not exceed one and a half times the budget estimate for the corresponding Head of Account for that year.

(6-B) The Minister of Finance shall review, every quarter, and shall,-

(i) places the matter before the Council of Ministers to evolve a mechanism to bring the sanctions within limits, where the works sanctioned are not in accordance with the provisions under sub-section (6-A) for any quarter;

(ii) place the matter before the Legislature, where the works sanctioned are not in accordance with the provisions under sub-section (6-A) for two successive quarters; and

(iii) ensure that the works sanctioned are brought in accordance with sub-section (6-A) within two financial years, where the works sanctioned are not in accordance with the said provisions as on the date of commencement of the said provisions under sub-section (6-A).

(6-C) If for any special reasons, as may be prescribed, works are sanctioned exceeding the limits in a financial year, the Minister of Finance shall during the year place before the Legislature the reasons therefor and the schedule for restoring it to the prescribed limits.]

12. Protection of action taken in good faith - No suit, prosecution or other legal proceedings shall lie against the Government or any officer, authority or

¹ . The sub-sections added by the Act No. 3 of 2014 Section 3 (w.e.f 17.02.2014)

person empowered to exercise the powers and perform the functions by or under this Act for anything which is in good faith done or intended to be done under this Act or the rules or orders made thereunder.

13. Application of other laws not barred - Save as otherwise provided the provisions of this Act shall be in addition to and not in derogation of any other law for the time being in force, except to the extent the provisions of other laws are inconsistent with any provisions of this Act.

14. Power to remove difficulties - If any doubt or difficulty arises in giving effect to the provisions of this Act, the Government may, by order make such provisions or give such directions not inconsistent with the provisions of this Act as may appear to it to be necessary or expedient for removal of doubt or difficulty:

Provided that no order shall be made under this section after the expiry of two years from the commencement of this Act.

15. Power to Make Rules - (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely, -

(a) the form of the Macroeconomic Framework Statement under section 6;

(b) the form of Medium-Term Fiscal Policy Statement, including the targets for the fiscal indicators, under section 7;

(c) the form of Fiscal policy Strategy Statement under section 8;

(d) the forms for disclosure under sub-section (2) of section 10;

(e) measures of enforce compliance;

(f) the manner of review of compliance of the provisions of this Act by the independent agency under section 11; and

(g) any other matter which is required to be, or may be, prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the House or Houses of the Legislature, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the House/Houses agree in making any modification in the rule or the House/Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

16. Repeal of Ordinance No. 9 of 2005 - The Andhra Pradesh Fiscal Responsibility and Budget Management Ordinance, 2005 is hereby repealed.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 11] HYDERABAD, THURSDAY, APRIL 15, 2010.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 13th April, 2010 and the said assent is hereby first published on the 15th April, 2010 in the Andhra Pradesh Gazette for general information.

ACT No. 7 OF 2010.

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first year of the Republic of India, as follows:-

1. (1) This Act may be called the Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2010.

**Short title
and
commen-
cement.**

[1]

A. 690/

April 15, 2010] ANDHRA PRADESH GAZETTE EXTRAORDINARY 2

(2) It shall be deemed to have come into force with effect on and from the 3rd June, 2005.

**Amend-
ment of
section 9,
Act 34 of
2005.** 2. In the Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2) for clause (b) and the proviso thereunder, the following shall be substituted, namely,-

“(b) reduce fiscal deficit by an amount equivalent to atleast 0.25 percentage point of Gross State Domestic Product in each financial year beginning from the 1st day of April, 2005, so as to bring it down to not more than 3 percent; subject to the fiscal deficit limits fixed by the Government of India from time to time:

Provided that for the financial year ending March, 2009 the fiscal deficit shall not be more than 3.5 percent of G.S.D.P. and for the financial year ending March, 2010 the fiscal deficit shall not be more than 4 percent of G.S.D.P.”

R. RAMA CHANDRA REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, THURSDAY, MARCH 31, 2011.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 31st March, 2011 and the said assent is hereby first published on the 31st March, 2011 in the Andhra Pradesh Gazette for general information.

ACT No. 8 OF 2011.

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty- second year of the Republic of India as follows:-

[1]

A. 488

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

**Short
title and
com-
mence-
ment.**

1. (1) This Act may be called the Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2011.

(2) It shall be deemed to have come into force with effect on and from the 1st April, 2010.

**Amend-
ment of
section
9. Act 34
of 2005.**

2. In the Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2), after clause (c), the following clause shall be inserted, namely:—

“(cc) ensure within the subsequent period of five years, beginning from the financial year on the 1st day of April, 2010, and ending on the 31st day of March, 2015, that the total outstanding liabilities do not exceed 27.6 per cent of the GSDP, as prescribed by the Government of India in pursuance of the recommendations of Thirteenth Finance Commission, year wise as follows:

for the financial year 2010-11	30.3 percent of GSDP
for the financial year 2011-12	29.6 percent of GSDP
for the financial year 2012-13	28.9 percent of GSDP
for the financial year 2013-14	28.2 percent of GSDP
for the financial year 2014-15	27.6 percent of GSDP”.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग-1

संख्या 1578/79-वि-1-20-1(क)15-20

लखनऊ, 31 अगस्त, 2020

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2020 जिससे वित्त (आय-व्ययक) अनुभाग-1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 12 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :-

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध
(संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 12 सन् 2020)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अधिनियम, 2020 कहा जायेगा।

संक्षिप्त नाम और प्रारम्भ

(2) यह दिनांक 31 मार्च, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या 5
सन् 2004 की
धारा 4 का संशोधन

2-उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004
की धारा 4 में, उपधारा (3) में,—

(क) खण्ड (ग) के उपखण्ड (1) के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :—

“परन्तु यह भी कि वित्तीय वर्ष 2019-2020 में राजकोषीय घाटे की अधिकतम सीमा में, वित्तीय वर्ष 2019-2020 हेतु प्राक्कलित सकल राज्य घरेलू उत्पाद के 3 प्रतिशत की अधिकतम सीमा से अधिक, भारत सरकार द्वारा अनुमन्य की गयी अतिरिक्त ऋण की धनराशि रुपये 10,570 करोड़ की वृद्धि की जायेगी।”;

(ख) खण्ड (घ) के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :—

“परन्तु यह कि वित्तीय वर्ष 2019-2020 की समाप्ति पर कुल ऋण स्टॉक में, प्राक्कलित सकल राज्य घरेलू उत्पाद के 30 प्रतिशत से अधिक, भारत सरकार द्वारा अनुमन्य की गयी अतिरिक्त ऋण की धनराशि रुपये 10,570 करोड़ की वृद्धि की जायेगी।”

निरसन और
व्यावृत्ति

3-(1) उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अध्यादेश, 2020 एतद्द्वारा निरसित किया जाता है।

उत्तर प्रदेश
अध्यादेश
संख्या 3 सन्
2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबन्धों के अधीन कृत या की गई समझी जायेगी मानो इस अधिनियम के उपबन्ध सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

राजकोषीय स्थायित्व और संपोषणीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना में सुधार करने और मानव विकास के अवसर में वृद्धि करने हेतु राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिये उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 अधिनियमित किया गया है।

भारत सरकार ने वित्तीय वर्ष 2018-2019 के दौरान निम्नतर कर राजस्व संग्रह के कारण वित्तीय वर्ष 2019-2020 में राज्यों के केन्द्रीय कर अंश के सापेक्ष 58,843 करोड़ रुपये का समायोजन किया है। राज्यों के केन्द्रीय कर अंश में गिरावट के कारण राज्य संसाधनों में कटौती को दृष्टिगत रखते हुए भारत सरकार ने वित्तीय वर्ष 2019-2020 हेतु उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 में संशोधन के अधीन एक बार की विशेष व्यवस्था स्वरूप उत्तर प्रदेश राज्य को वित्तीय वर्ष 2019-2020 में 10,570 करोड़ रुपये की अतिरिक्त ऋण दिये जाने की अनुज्ञा प्रदान की है। उपरोक्त को दृष्टिगत रखते हुए उक्त अधिनियम में संशोधन करने का विनिश्चय किया गया।

चूँकि, राज्य विधान मण्डल सत्र में नहीं था और पूर्वोक्त विनिश्चय को कार्यान्वित करने के लिये तुरन्त विधायी कार्यवाही करनी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 31 मार्च, 2020 को उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 3 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने के लिये पुरःस्थापित किया जाता है।

आज्ञा से,
जे०पी० सिंह-II,
प्रमुख सचिव।

No. 1578(2) /LXXIX-V-1-20-1(ka)15-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Sanshodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 12 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Vitta (Aay-Vyayak) Anubhag-1, is administratively concerned with the said adhiniyam.

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (AMENDMENT) ACT, 2020

(U.P. Act no. 12 OF 2020)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

IT IS HEREBY enacted in the Seventy First Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

Short title and commencement

(2) It shall be deemed to have come into force on March 31, 2020.

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 in sub-section (3),-

Amendment of section 4 of U.P. Act no. 5 of 2004

(a) *after* sub-clause (i) of clause (c), the following proviso shall be inserted, namely :-

“Provided also that the ceiling of fiscal deficit in the fiscal year 2019-2020 shall be enhanced by an additional borrowing of Rupees 10,570 crore, allowed by the Government of India, over and above the ceiling of 3 per cent of the estimated Gross State Domestic Product for the fiscal year 2019-2020.”;

(b) *after* clause (f), the following proviso shall be inserted, namely :-

“Provided that the total debt stock at the end of the fiscal year 2019-2020 shall be enhanced by an additional borrowing of Rupees 10,570 crore allowed by the Government of India, over and above 30 per cent of the estimated Gross State Domestic Product for the fiscal year 2019-2020.”

Repeal and
saving

3. (1) The Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 is hereby repealed.

U.P. Ordinance
no. 3 of 2020

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for improving social and fiscal infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government's borrowings Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

The Government of India, has adjusted Rs. 58,843 crore against the States' share of Central taxes in the fiscal year 2019-20, on account of lower tax revenue collection during the year 2018-2019. In view of reduction in states' resources due to fall in states' share in Central taxes, the Government of India, has allowed the State of Uttar Pradesh an additional borrowing of Rs. 10,570 crore in the year 2019-20 as a one-time special dispensation subject to the amendment of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 for the year 2019-20. In view of the above it had been decided to amend the said Act.

Since the State Legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 (U. P. ordinance no. 3 of 2020) was promulgated by the Governor on March 31, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
J.P. Singh-II,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 184 राजपत्र-(हिन्दी)-2020-(550)-599 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 142 सा० विधायी-2020-(551)-300 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग-1

संख्या 1569/79-वि-1-20-1(क) 25-20

लखनऊ, 31 अगस्त, 2020

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) विधेयक, 2020 जिससे वित्त (आय-व्ययक) अनुभाग-1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 22 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :-

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध

(द्वितीय संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 22 सन् 2020)†

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अधिनियम, 2020 कहा जायेगा।

संक्षिप्त नाम और प्रारम्भ

(2) यह दिनांक 19 जून, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या 5
सन् 2004 की
धारा 4 का संशोधन

2-उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 की धारा 4 में, उपधारा (3) में खण्ड (ग) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :-

“(ग) वित्तीय वर्ष 2020-2021 में राजकोषीय घाटा, प्राक्कलित सकल राज्य घरेलू उत्पाद के अनधिक पाँच प्रतिशत पर बनाये रखेगी।”

निरसन और
व्यावृत्ति

3-(1) उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अध्यादेश, 2020 एतद्वारा निरसित किया जाता है।

उत्तर प्रदेश
अध्यादेश
संख्या 13
सन् 2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबन्धों के अधीन कृत या की गई समझी जायेगी मानो इस अधिनियम के उपबन्ध सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

राजकोषीय स्थायित्व और संपोषणीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर और राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना में सुधार करने और मानव विकास के अवसर में वृद्धि करने हेतु राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिये उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 अधिनियमित किया गया है।

कोविड-19 महामारी के कारण राज्य एवं केन्द्र के संसाधनों पर गम्भीर विपरीत प्रभाव पड़ा है। उक्त के दृष्टिगत अतिरिक्त संसाधन जुटाने हेतु केन्द्र सरकार द्वारा राज्य सरकारों को सकल राज्य घरेलू उत्पाद के 2 प्रतिशत की अतिरिक्त ऋण सीमा, वित्तीय वर्ष 2020-2021 के लिये अनुमन्य की गयी है, जिसके लिये राज्य सरकारों से अपने राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम में संशोधन करने की अपेक्षा की गयी थी। अतएव पूर्वोक्त अधिनियम में संशोधन करने का विनिश्चय किया गया है।

चूँकि राज्य विधानमण्डल सत्र में नहीं था और उक्त विनिश्चय को कार्यान्वित करने के लिय तुरन्त विधायी कार्यवाही करनी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 19 जून, 2020 को उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 13 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने हेतु पुरःस्थापित किया जाता है।

आज्ञा से,
जे०पी० सिंह-II,
प्रमुख सचिव।

No. 1569(2) /LXXIX-V-1-20-1(ka) 25-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Dwitiya Sanshodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 22 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Vitta (Aay-Vyayak) Anubhag-1, is administratively concerned with the said adhiniyam.

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (SECOND AMENDMENT) ACT, 2020

(U.P. Act no. 22 OF 2020)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

IT IS HEREBY enacted in the Seventy First Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Act, 2020.

Short title and commencement

(2) It shall be deemed to have come into force with effect from June 19, 2020.

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 in sub-section (3) for clause (c) the following clause shall be substituted, namely :-

Amendment of section 4 of U.P. Act no. 5 of 2004

“(c) maintain fiscal deficit at not more than five per cent of the estimated Gross State Domestic Product in the fiscal year 2020-2021.”

Repeal and saving

3. (1) The Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 is hereby repealed.

U.P. Ordinance no. 13 of 2020

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

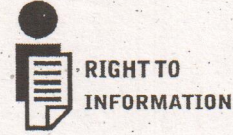
The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for social and fiscal infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government's borrowings Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

The COVID-19 pandemic has adversely affected the resources of the States and the Centre. In view of the above, to raise additional resources, the Central Government has allowed an additional borrowing limit of 2 per cent of the Gross State Domestic Product to the State Governments for the financial year 2020-2021. For which State Governments were required to amend their Fiscal Responsibility and Budget Management Act. Therefore, it was decided to amend the aforesaid Act.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 (U. P. ordinance no. 13 of 2020) was promulgated by the Governor on June 19, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
J. P. SINGH-II,
Pramukh Sachiv.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 34] AMARAVATI, WEDNESDAY, 23rd DECEMBER, 2020.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th December, 2020 and the said assent is hereby first published on the 23rd December, 2020 in the Andhra Pradesh Gazette for general information :

ACT No. 34 of 2020.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT ACT, 2005

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-first Year of the Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2020. Short title and commencement.
- (2) It shall be deemed to have come into force on and from the 30th day of August 2020.
2. In the Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005, in sub-section (2) of section 9,- Amendment of section 9.
 - (i) the following provisos shall be added to clause (a), namely, - Act No. 34 of 2005.

“Provided that for the financial years from 2015-16 to 2019-20, the Revenue Deficit shall not be more than 2.5 % of GSDP including onetime additional borrowing of Rs. 2,534 crore permitted by Government of India for the year 2019-20.

Provided further that for the financial year ending March 2021, the Revenue Deficit shall be contained within 4.5% of GSDP and reduced progressively thereafter.”

(ii) The following proviso shall be added after existing proviso to clause (b), namely,-

“Provided further that for the financial years from 2015-16 to 2020-21, the Fiscal Deficit shall not be more than 5 % of GSDP, including onetime additional borrowing of Rs. 2,534 crore permitted by Government of India for the year 2019-20 and including 2% of GSDP additional borrowing permitted by Government of India for FY.2020-21 in the wake of Covid-19 pandemic, and sought to be progressively reduced thereafter.”

(iii) after clause (cc), the following clause shall be inserted, namely,-

“(ccc) ensure that for the financial years from 2015-16 to 2020-21, the outstanding total liabilities do not exceed 35 per cent of the estimated GSDP and maintain thereafter, including onetime additional borrowing of Rs. 2,534 crore permitted by Government of India for the year 2019-20 and 2% of GSDP additional borrowing permitted by Government of India for FY 2020-21 in the wake of Covid-19 pandemic.”

Repeal of
Ordinance No.9 of
2020.

3. The Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 is hereby repealed.

VADDADI SUNITHA,
Secretary to Government (FAC),
Legal and Legislative Affairs & Justice,
Law Department.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 29] **AMARAVATI, FRIDAY, 24th DECEMBER, 2021.**

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 24th December, 2021 and the said assent is hereby first published on the 24th December, 2021 in the Andhra Pradesh Gazette for general information :

ACT No. 29 of 2021.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH FISCAL
RESPONSIBILITY AND BUDGET MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the seventy-second year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2021. Short title and commencement
- (2) It shall come into force on such date as the State Government may by notification, appoint.
2. In the Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005, in sub-section (2) of section 9,- Amendment of section 9.
 - (i) after clause (a), the following new clause (aa) shall be inserted, namely,- Act 34 of 2005.

“(aa) Provided that for the financial years from 2021-22 to 2025-26, the Revenue Deficit shall be contained within the limits prescribed below

Year	% of GSDP
2021-22	3.6
2022-23	3.3
2023-24	3.0
2024-25	2.7
2025-26	2.4

- (ii) after clause (b), the following new clause (bb) shall be inserted, namely,-

“(bb) Provided further that for the financial years from 2021-22 to 2025-26, the **Fiscal Deficit** shall be contained within the limits prescribed below. These limits are including the additional borrowing of 0.5% of GSDP allowed for performance in power sector vide Govt of India letter F.No.40(2) PF-S/2020-21 dated 09.06.2021.

Year	% of GSDP
2021-22	5.0
2022-23	4.5
2023-24	4.0
2024-25	4.0
2025-26	3.5

- (iii) after clause (ccc), the following new clause (cccc) shall be inserted, namely,-

“(cccc) ensure that for the financial years from 2021-22 to 2025-26, the **outstanding total liabilities** excluding Government Guarantees shall be contained within the limits prescribed below:

Year	% of GSDP
2021-22	35.6
2022-23	36.3
2023-24	36.1
2024-25	35.8
2025-26	35.5

- (iv) In clause (d), for the expression “90 per cent” the expression “180 per cent” shall be substituted.

VADDADI SUNITHA,
Secretary to Government (FAC),
Legal and Legislative Affairs & Justice,
Law Department.